



2026:AHC:129054

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 3786 of 2026**

Brijesh Kumar Singh And Another

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sanjay Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE VIVEK KUMAR SINGH, J.

1. Counter affidavit filed by learned A.G.A. is taken on record.
2. Heard learned counsel for the applicant and learned A.G.A for the State and perused the record.
3. The present application has been filed on behalf of the applicants- Brijesh Kumar Singh and Sabhjeet Singh in Case Crime No.0127 of 2018, under Section 409 IPC, Police Station - Ahraura, District-Mirzapur, with a prayer to grant them anticipatory bail.
4. Learned counsel for the applicants submits that the applicants are absolutely innocent and have been falsely implicated in the present case. They have nothing to do with the alleged offence in spite of that the police are trying to arrest the applicants. It is submitted that the FIR was lodged on 18.05.2018 and the investigation is still going on. The applicants and ten others were falsely implicated in the present case. It is alleged that in the FIR that secretaries/incharge of the Paddy Purchase Centers committed embezzlement of government funds. It is further contended that several other co-accused, namely, Laloo Prasad Yadav, Vijendra Bahadur Singh, Samarjeet Singh, Mangal Prasad, Ashok Kumar Singh, Vinod Kumar Singh, Sohan Yadav, Mahendra Pratap Singh and Vinod Kumar Srivastava have been enlarged on anticipatory bail by a Co-ordinate Bench of this Court vide order dated 26.02.2026 passed in NABAIL No. 1715 of 2026. The case of the applicants is identical to that of aforesaid co-accused persons. The

criminal antecedents of the applicant has been well explained in the supplementary affidavit. Learned counsel for the applicant further submits that the applicants undertake to cooperate during investigation and trial and shall appear as and when required by the Investigating Agency or the Court concerned. It has also been stated that, in case the applicants are granted anticipatory bail, they shall not misuse the liberty of bail, shall cooperate with the investigation, and shall abide by all the conditions that may be imposed by the Court.

5. On the other hand, learned A.G.A. has opposed the application for anticipatory bail, however, he does not dispute the factual aspect.

6. Considering the submissions made by learned counsel for the parties, this Court is of the view that the applicants have made out a case for grant of anticipatory bail on the ground of parity.

7. Accordingly, the anticipatory bail application is **allowed** with following directions:-

(i) In the event of arrest of the applicants- **Brijesh Kumar Singh** and **Sabhajeet Singh** involved in aforesaid case shall be released on anticipatory bail till the conclusion of trial, before the competent Court on their furnishing a personal bond of Rs.50,000/- with two sureties each of the like amount to the satisfaction of the Station House Officer of the police station concerned;

(ii) The applicants shall co-operate with the Investigating Officer during investigation and shall report to the Investigating Officer as and when required for the purpose of conducting investigation;

(iii) The applicants shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade her/him from disclosing such facts to the Court or to any police officer; and

(iv) The applicants shall not leave India without the previous permission of the Court.

8. In default or misuse of any of the conditions, the Public Prosecutor/

Investigating Officer/ first informant-complainant is at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant, before the concerned court.

(Vivek Kumar Singh,J.)

June 24, 2026

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